
Kishori Lal Vs Himachal Road Transport Corporation And Another

Civil Writ Petition No. 4221 Of 2020

Court: High Court Of Himachal Pradesh

Date of Decision: Oct. 6, 2020

Hon'ble Judges: L. Narayana Swamy, CJ; Anoop Chitkara, J

Bench: Division Bench

Advocate: Sudhanshu Jamwal, Ajay Chauhan

Final Decision: Disposed Of

Judgement

L. Narayana Swamy, CJ

1. By way of the instant writ petition, the petitioner is seeking a direction to the respondents to release the retiral dues, i.e. Gratuity, GPF, commuted

value of pension, etc., alongwith interest.

2. Having gone through the averments made in the writ petition as also the documents annexed therewith, it appears that the petitioner has straight

away approached this Court and has not made any demand/representation to the respondents to release his retiral benefits.

3. In view of the above, the writ petition is disposed of permitting the petitioner to approach the respondents, at the first instance, for releasing his

retiral benefits.

4. It goes without saying that petitioner will be at liberty to approach this Court for redressal of his grievances, in case the same are not redressed.

5. Pending miscellaneous applications, if any, are also disposed of accordingly.